

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**OA No 23 OF 2022**

**IN THE MATTER OF:**

**KAMBALA AMMORIYA**

..... Applicant

Vs

**UNION OF INDIA & ORS**

.... Respondents

**REPORT FILED BY THE 5<sup>th</sup> RESPONDENT APPCB**

**DATE - 02.01.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI IN CONNECTION WITH

Original Application No. 23 of 2022

In the matter of:

Kambala Ammoriya, Visakhapatnam District and Ors..

...Applicant(s)

With


Union of India, Through the Secretary,  
MoEF&CC, New Delhi and Ors.

...Respondent(s)

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Place: Visakhapatnam  
Dt:02.01.2025

  
Environmental Engineer  
APPCB, Regional Office  
Visakhapatnam  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Report in compliance with the Hon'ble NGT, Southern Zone, Chennai vide Order dated 01.10.2024 in Original Application No. 23 of 2022(SZ) filed by Sri Kambala Ammoriya & Others, Nakkapalli Mandal, Anakapalli District, in the matters of laying of new marine disposal pipeline in place of existing two lines and increase of marine discharge quantity at N. Narasapuram(V), Ch. Laksh mipuram (V), Rajaipeta (V), Peda Teemala (V) of Nakkapalli (M), Anakapalli District by M/s Hetero Infrastructure SEZ Ltd.,:**

It is to submit that Sri Kambala Ammoriya & Others, Nakkapalli Mandal, Visakhapatnam District (Presently Anakapalli District) has filed an application before the Hon'ble NGT vide OA No.23 of 2022 against wastewater disposals into the Sea without treatment, operating pipeline without proper permissions and causing water and air pollution to the surrounding Environment due to operational activities of M/s.Hetero Company (M/s. Hetero Infrastructure SEZ Ltd. & M/s. Hetero Laboratories Ltd), N-Narasapur Village, Nakkapalli Mandal, Anakapalli District.

The Hon'ble NGT, Delhi in its order dated 01.10.2024 in Original Application No. 23 of 2022(SZ), stated that

- "1. The Joint Committee, which was appointed by this Tribunal, has given certain recommendations.*
- 2. It is not known whether the recommendations are followed by the Project Proponent depending the application and appeal.*
- 3. If the recommendations are not followed, whether the authorities in particular, the Andhra Pradesh Pollution Control Board has taken any action in that regard may also be filed by way of the report before the next date of hearing.*
- 4. Post the matter on 03.01.2025 for final hearing.*
- 5. No further adjournment will be granted."*

Copy of the Hon'ble NGT, New Delhi Order dated 01.10.2024 is submitted as **Annexure-I.**

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

In compliance to the NGT Order dated 01.10.2024, the Compliance status of the recommendations of the Joint Committee constituted by the Hon'ble NGT in OA No.23 of 2022 is submitted as follows:

S.No	Joint Committee Recommendations	Compliance status
1	M/s Hetero Infrastructure SEZ Ltd., shall obtain approval from MoEF&CC for operation of desalination unit in CRZ area and also shall obtain necessary amendments for operation of the desalination plant in CFO of APPCB.	Not obtained.  The industry has applied for CRZ clearance and CTO of APPCB which are under process.
2	M/s Hetero Infrastructure SEZ Ltd., & M/s Hetero Labs Ltd, N. Narasapuram Village, Nakkapalli Mandal, Visakhapatnam District shall pay the Environmental compensation of Rs.6,94,95,000/- for the failure to comply with the conditions of Environmental Clearance issued by MoEF&CC and Consent issued by APPCB and same shall be paid to APPCB.	Not paid Environmental compensation.  The industry has filed case in Hon'ble NGT and industry informed that payment of Environmental Compensation after final judgement of the Hon'ble NGT.
3	M/s. Hetero Infrastructure SEZ Ltd., & M/s. Hetero Labs Ltd shall comply with the conditions issued by the MoEF&CC & APPCB.	<b>Being complied.</b>  The industry is Complying with the conditions of CTO.  Copy of CTO compliance report is enclosed as <b>Annexure-II.</b>
4	M/s Hetero Infrastructure SEZ Ltd., & M/s Hetero Labs Ltd, N. Narasapuram Village, Nakkapalli Mandal, Visakhapatnam District may be directed to comply with all the measures/studies recommended by the	The industry is complying with all the measures / studies recommended by the Joint Committee.

Joint Committee.																
5	Conversion of single stage Scrubber to double stage scrubbers at Production Blocks to control process emissions and odour nuisance.	<p>The industry has converted all single stage Scrubber into double stage scrubbers at Production Blocks to control process emissions and odour nuisance in the plant. At present, there are 83 Nos. of multistage scrubbers and the details are as follows:</p> <table border="1"> <thead> <tr> <th>Name of the Unit</th> <th>No. of Scrubbers</th> </tr> </thead> <tbody> <tr> <td>Hetero Labs Ltd, Unit-III</td> <td>41</td> </tr> <tr> <td>Hetero Drugs Ltd, Unit-IX</td> <td>07</td> </tr> <tr> <td>Hetero Labs Ltd, Unit-IX</td> <td>26</td> </tr> <tr> <td>Honour Lab Ltd, Unit - III</td> <td>06</td> </tr> <tr> <td>Hetero Infrastructure SEZ Ltd</td> <td>03</td> </tr> <tr> <td><b>TOTAL</b></td> <td><b>83</b></td> </tr> </tbody> </table> <p>The industry also installed common additional scrubbers by connecting the vents of multistage scrubbers installed at the production blocks as an additional measure to control process emissions.</p> <p>The industry has installed online pH meters to the scrubbers and connected to APPCB website for continuous monitoring.</p>	Name of the Unit	No. of Scrubbers	Hetero Labs Ltd, Unit-III	41	Hetero Drugs Ltd, Unit-IX	07	Hetero Labs Ltd, Unit-IX	26	Honour Lab Ltd, Unit - III	06	Hetero Infrastructure SEZ Ltd	03	<b>TOTAL</b>	<b>83</b>
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Hetero Infrastructure SEZ Ltd	03															
<b>TOTAL</b>	<b>83</b>															
6	The industry shall connect vents of the SS Reactors to the scrubbers to control fugitive emissions.	<p>The industry has carried out feasibility studies through third party expert agency M/s VESS Associates and submitted the report to APPCB with a request letter to remove the condition</p>														

		<p>of connecting the vents of the SS Reactors to the scrubbers to control fugitive emissions because of safety &amp; technical reasons.</p> <p>The Condition has been removed from the Consent To operate (CTO) Order as the safety and technical reasons associated with connection of vents of the SS Reactors to the scrubbers.</p>
7	All approach roads should be concreted in order to arrest the re-suspension of road dust.	<p>Complied.</p> <p>The industry has laid all concrete roads within the plant premises and BT road for the approach from National Highway to factory.</p>
8	The industry shall maintain all storm water drains in dry condition and shall provide dyke-wall along the storm water drain to prevent the mixing of floor washings, spillages etc.,	<p><b>Complied.</b></p> <p>The industry is maintaining all storm water drains in dry condition during non-rainy season and provided dyke-wall along the storm water drain to prevent the mixing of floor washings, spillages etc., from the production blocks.</p> <p>Further the industry has provided first fore run collection sumps at the end of storm water drains to collect &amp; pump the contaminated water (if any) to ETP to avoid contamination of rainwater outside factory premises.</p>
9	The industry shall explore the possibility of recycling of treated wastewater and reducing the withdrawal of the sea water.	Proposal not submitted.
10	The industry has developed rainwater	The pond was in existence in the

	<p>harvesting pond in an area of 12 acres. It has been observed that the pond is adjacent to the natural canal which is connected to Upputeru Cheruvu and the industry have stated that the source of the rain water harvesting pond is the natural canal. Therefore, it is required to approach concerned authorities viz., Central Ground Water Board/Authority, Irrigation Depart, Govt. of Andhra Pradesh for technical evaluation and permission for the same.</p>	<p>factory area before Hetero took over the land in 2006 from M/s Vijaya Marines through Debt Recovery tribunal. The same pond is connected to the natural drain passing through the Company and rainwater is being stored in the same pond for natural recharging of ground water in the area and for reuse in the plant (if required).</p> <p>The industry has obtained the permission from irrigation department for storage of rainwater in the pond.</p>
11	<p>The industry shall remove the sluice gate provided at unlined pond (which claimed by the industry as rainwater harvesting pond) to prevent the discharge of water into Upputeru in view of the apprehension of the villagers on discharge of industrial wastewater into the Upputeru through unlined pond.</p>	<p>The industry has closed the sluice gates provided to the pond by constructing wall across the sluice to avoid entry of water from the pond into Upputeru.</p> <p>Apart from closing the sluice gate, industry constructed separate RCC canal parallel to the natural canal for the drainage of rainwater from the factory premises thereby avoiding the apprehensions of the people.</p>
12	<p>The industry shall strengthen and safeguard the natural canal which is connected to Upputeru Cheruvu which is flowing adjacent and through the project area.</p>	<p>The industry has widened and strengthened the natural canal passing through the plant premises and connected to upputeru by strengthening the bunds on both sides of the drain.</p> <p>Further, the industry is constructing separate RCC drain for the rainwater of the industry premises by disconnecting the industry drains</p>

		connection to natural drain.
13	The industry shall make efforts to recycle and reuse the treated effluents so as to reduce the intake water quantity from the Sea.	Proposal not submitted.
14	The industry shall develop multiple native species of green belt area to maintain Biodiversity, wherever scope is there.	<p>The industry has developed and still developing multiple native species of green belt to maintain Biodiversity. The industry has planted more than 5,00,000 trees in and around the plant premises with the following species:</p> <ul style="list-style-type: none"> <li>➤ Neem</li> <li>➤ Peepal</li> <li>➤ Banyan Tree</li> <li>➤ Kanuga</li> <li>➤ Coconut</li> <li>➤ Jand and</li> <li>➤ Acacia etc.</li> </ul> <p>The industry is planting medicinal &amp; other plants in the plant premises and will increase the plantation of multiple species in &amp; around the plant premises.</p>
15	M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd should establish the Piezometers with digital water level recorder at maximum number of locations in and surroundings of the industry for regular monitoring of ground water quality.	<p>The industry has installed and maintaining 04 Nos of ground water monitoring wells within the plant premises. The monitoring is being done regularly internally and by the third party. Reports are being submitted to IRO, MoEF&amp;CC, Vijayawada and APPCB along with six monthly compliance reports.</p> <p>To Check the water quality around the factory premises, the industry has established piezometers/bore wells</p>

		with level indicators at strategic locations surrounding the factory premises to monitor ground water quality in consultation with APPCB. The location & Co-ordinates of the wells already submitted to APPCB, and monitoring has been started from August 2023.
16	M/s.Hetero Infrastructure SEZ Ltd., shall deposit sufficient funds to District Forest Officer, Visakhapatnam for taking up afforestation in coastal shelter belt areas for 30 Ha along as well as for taking up activities related to Marine Conservation and generation of awareness regarding Marine Ecosystem Conservation among the public, including industries, media, youth, fisher community and other sections of the society.	<p>The industry is taking up afforestation near the Coast by way of planting Coconut and casuarina plants. The industry has already developed forestry in the land of social forestry and in the company's, land adjoining the Coast of Bay of Bengal in an area of 20 Ha.</p> <p>The industry informed that they will provide funds for creating awareness regarding Marine Ecosystem Conservation among the public, including industries, media, youth, fisher community and other sections of the society if required.</p>
17	The industry shall conduct long term Environmental Impact Assessment study to ascertain the impact of pollution on water, air, soil and agricultural crops within 5 Km radius of the industry through any reputed Institutes viz., NEERI, IIT, EPTRI.	<p>The industry has conducted the "Environmental Impact Assessment Study" to ascertain the impact of pollution on water, air, soil and agricultural crops within 5 Km radius of the industry through NEERI and the received report in the month of August 2024.</p> <p>As per the studies, there is no impact on the water, air, soil and agricultural crops due to operations of the</p>

		industry.				
18	The industry shall conduct impact assessment study on human health due to pollution of M/s Hetero Infrastructure SEZ Ltd., & M/s Hetero Labs Ltd if any through ICMR institute/any reputed Government institutions in 5 KMs radius in view of the apprehensions of the villagers on Health impacts due to operation of the industries.	In the report submitted by the Joint Committee constituted by the District Collector, Visakhapatnam, Assistant Professor, Department of community medicine, AMC, Visakhapatnam stated that as per the records obtained from PHC, Godicherla (PHC for the villages surrounding factory premises) there are no adverse effects on human health in the surrounding villages due to pollution from the industry. However, the industry is ready to carryout assessment study on human health due to pollution of M/s Hetero Infrastructure SEZ Ltd., & M/s Hetero Labs Ltd (if any) through ICMR institute (National Institute of Epidemiology, Chennai) or any Govt. Institute. As the industry is not getting response from ICMR institute and hence the delay is happening.				
19	The industry shall carry out an assessment study of the marine environment around the marine outfall point (MOP) of M/s Hetero Infrastructure SEZ Ltd., including desalination rejects discharge point through NIO.	<p>The industry is regularly carrying the <b>“Monitoring study around the Marine Outfall point”</b> (Both treated effluent and Desalination Rejects) of M/s Hetero Infrastructure SEZ Ltd through National Institute of oceanography (NIO) and the reports are being submitted to APPCB along with six monthly compliance reports.</p> <p>The details of the studies carried by the industry since inception are as below:</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Agency</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> </tr> </tbody> </table>	Year	Agency		
Year	Agency					

		2007	National Institute of Oceanography (NIO)	
		2010		
		2012		
		2014		
		2017		
		2019		
		2020		NIO through APPCB
		2022		Indomer Coastal Hydraulics
		2023		National Institute of Oceanography (NIO)
		2024		
20	The industry shall establish water plant (RO water Plant) in addition to existing water facility to supply the good quality drinking water to Rajayyapeta village people for sake of their better health and life.	<b>Complied.</b>  The industry has established RO plant in Rajayyapeta Village for providing safe drinking water to the people of the village.		
21	The industry shall carryout performance evaluation of Solvent Recovery system study by IICT.	<b>Complied.</b>		
22	The industry shall carryout performance evaluation of effluent treatment plant by NEERI.	<b>Complied.</b>  The industry has carried performance evaluation of Effluent Treatment Plant through M/s SV Enviro Labs & Consultants (Recognised by MoEF&CC, GOI, New Delhi and Accredited to NABL & NABET) in December 2021. Performance evaluation report has been submitted by IRO, MoEF&CC and RO, APPCB, Visakhapatnam.  The industry has submitted Feasibility Report of newly constructed ETP of 1 MLD capacity along with all technical		

		details to APPCB.
23	The industry shall conduct medical camps in & surrounding villages twice in every month.	The industry informed that they have provided mobile medical Van equipped with Doctor Consultation Room, Pharmacy, Paramedical staff and waiting area etc. for conducting medical camps in the surrounding villages. The van is being deployed in the villages on rotation basis and the van is being made available in every village 2-3 times in a month.

The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Submitted.

Place: Visakhapatnam  
Dt.02.01.2025

  
Environmental Engineer,  
APPCB, Regional Office,  
Visakhapatnam  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Item No.15:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 23 of 2022 (SZ)****IN THE MATTER OF:**Kambala Ammoriya,  
Visakhapatnam District and Ors.

...Applicant(s)

***Versus***Union of India,  
Through the Secretary, MoEF&CC,  
New Delhi and Ors.

...Respondent(s)

**Date of hearing: 01.10.2024.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mr. Thirunavukarasu for R1.  
Mrs. Revathi Manivannan for R4.  
Mrs. Madhuri Donti Reddy for R3, R5 to R10.  
Mr. K.S. Vishwanathan, Sr. Adv. along with  
Mrs. T. Hemalatha for R11.

**ORDER**

1. The Joint Committee, which was appointed by this Tribunal, has given certain recommendations.
2. It is not known whether the recommendations are followed by the Project Proponent depending the application and appeal.
3. If the recommendations are not followed, whether the authorities in particular, the Andhra Pradesh Pollution Control Board has taken any action in that regard may also be filed by way of the report before the next date of hearing.
4. Post the matter on 03.01.2025 for final hearing.
5. No further adjournment will be granted.



Sd/-  
**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-  
**Dr. Satyagopal Korlapati, EM**

O.A. No.23/2022(SZ)  
01<sup>st</sup> October, 2024. AD.

**COMPLIANCE REPORT**

**M/s. Hetero Infrastructure SEZ Ltd., in N. Narsapuram, Ch. Lakshmipuram,  
Rajayyapet, PeddaTeernala (V), Nakkapalli (M), Anakapalli District**

**Compliance status of conditions stipulated in schedule-B of CTO & HWMA Order No:  
APPCB/VSP/219/CFO/HO/2010 dated 15.02.2023:**

S.No.	Conditions	Compliance																																										
	<b><u>The industry shall comply with the following:</u></b>																																											
1	The industry shall maintain digital flow meters with totalizers at inlet and outlet of ATFD and same connected to APPCB website within one month to verify the quantity of effluent treated & operation hours.	The industry has installed online digital flow meters with totalizers at inlet of stripper and outlet of ATFD and are connected to APPCB Website.																																										
2	The industry shall strictly comply with the directions the Hon`ble NGT issued if any in O.A.No. 23 of 2022 filed against M/s Hetero Infrastructure SEZ Ltd.	The industry informed that they will comply with the directions the Hon`ble NGT issued if any in O.A.No. 23 of 2022 after final verdict.																																										
3	The industry shall install online emission monitoring system to 1x12 TPH and 1x10 TPH coal fired boiler in addition to the existing 2 no. of boilers of capacity 1x 45 TPH and 1 x 20 TPH coal fired boilers and connect to APPCB website within 3 months.	The industry is not operating the boilers of 1x12 TPH and 1x10 TPH capacity and propose to dismantle the same boilers in this financial year and hence not installed online emission monitoring systems.																																										
<b><u>WATER POLLUTION:</u></b>																																												
4	<p>The treated effluent discharged from CETP into Guard ponds and at marine outfall shall not contain constituents in excess of the tolerance limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Outlet No.</th> <th>Parameters</th> <th>Concentration not to exceed limits in mg/l (except pH)</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>pH</td> <td>6.0 – 9.0</td> </tr> <tr> <td></td> <td>BOD (5 days at 27° C)</td> <td>100</td> </tr> <tr> <td></td> <td>COD</td> <td>250</td> </tr> <tr> <td></td> <td>Total Suspended Solids (TSS)</td> <td>100</td> </tr> <tr> <td></td> <td>Temperature at the point of discharge</td> <td>Shall not exceed more than 50C above ambient water temperature</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>10</td> </tr> <tr> <td></td> <td>Ammonical Nitrogen</td> <td>50</td> </tr> <tr> <td></td> <td>Total Kjeldahl Nitrogen (TKN)</td> <td>50</td> </tr> <tr> <td></td> <td>Nitrate- Nitrogen</td> <td>50</td> </tr> <tr> <td></td> <td>Phosphates, as P</td> <td>5</td> </tr> <tr> <td></td> <td>Fluoride (as F)</td> <td>15</td> </tr> <tr> <td></td> <td>Sulphide (as S)</td> <td>2</td> </tr> <tr> <td></td> <td>Phenolic Compounds (as C<sub>6</sub>H<sub>5</sub>OH)</td> <td>5</td> </tr> </tbody> </table>	Outlet No.	Parameters	Concentration not to exceed limits in mg/l (except pH)	2	pH	6.0 – 9.0		BOD (5 days at 27° C)	100		COD	250		Total Suspended Solids (TSS)	100		Temperature at the point of discharge	Shall not exceed more than 50C above ambient water temperature		Oil and Grease	10		Ammonical Nitrogen	50		Total Kjeldahl Nitrogen (TKN)	50		Nitrate- Nitrogen	50		Phosphates, as P	5		Fluoride (as F)	15		Sulphide (as S)	2		Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5	<p>The industry is meeting the standards of effluents prescribed by the Board before discharging into the Sea.</p> <p>As per the directions of the Board, the industry is getting the Bioassay test and trace elements analysis in the treated effluents from National Institute of Oceanography (NIO) on monthly basis.</p>
Outlet No.	Parameters	Concentration not to exceed limits in mg/l (except pH)																																										
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Total residual Chlorine	1	
Zinc (as Zn)	15	
Iron	3	
Copper (as Cu)	3	
Trivalent Chromium	2	
Manganese	2	
Nickel (as Ni)	3	
Arsenic (as As)	0.2	
Cyanide (as CN-)	0.2	
Vanadium	0.2	
Lead (as Pb)	0.1	
Hexavalent Chromium	0.1	
Selenium (as Se)	0.05	
Cadmium (as Cd)	0.05	
Mercury (as Hg)	0.01	
Bio-assay test	90% survivals of fish after 96 hours in 100% effluents	
*	All Efforts shall be made to remove colour and unpleasant odour as far as Possible. The TDS of the treated effluents discharged from CETP at marine outfall shall not be more than the TDS of sea.	
The parameters of low TDS effluents shall meet the standards mentioned below:		
Outlet No.	Parameters	Concentration in mg/l
1	pH	6.50 - 8.50
	Temperature °C	<45°C
	TDS	15,000 mg/l
	TSS	600 mg/l
	BOD	3,000 mg/l
	COD	15,000 mg/l
	Oil and Grease	20 mg/l
	Chromium Hexavalent (as Cr+6)	2 mg/l
	Chromium ( total ) (as Cr)	2 mg/l
	Ammonical Nitrogen (as N)	30 mg/l
	Cynide (as CN)	0.20 mg/l
	Lead (as Pb)	1 mg/l
	Nickel (as Ni)	3 mg/l
	Zinc (as Zn)	15 mg/l
	Arsenic (as As)	0.20 mg/l
	Mercury (as Hg)	0.01 mg/
	(The industry shall segregate the HTDS & LTDS effluent streams and the effluents which are not meeting the above standards shall be treated as HTDS effluents and shall	

	be sent to MEE of M/s. Hetero Infrastructure SEZ Ltd., for evaporation)																													
5	<p>The source of water is Sea water Desalination plant. The SEZ shall restrict water consumption to the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>Qty in KLD for member units</th> <th>Quantity in KLD for INFRA</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process &amp; washing</td> <td>457.15</td> <td>0</td> </tr> <tr> <td>2</td> <td>Boiler feed</td> <td>0</td> <td>330.00</td> </tr> <tr> <td>3</td> <td>Cooling Tower</td> <td>361.00</td> <td>0</td> </tr> <tr> <td>4</td> <td>Domestic</td> <td>120.00</td> <td>0</td> </tr> <tr> <td>5</td> <td>Raw water RO makeup</td> <td>0</td> <td>107.00</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>938.15</b></td> <td><b>437.0</b></td> </tr> </tbody> </table>	S.No	Purpose	Qty in KLD for member units	Quantity in KLD for INFRA	1	Process & washing	457.15	0	2	Boiler feed	0	330.00	3	Cooling Tower	361.00	0	4	Domestic	120.00	0	5	Raw water RO makeup	0	107.00	<b>Total</b>		<b>938.15</b>	<b>437.0</b>	The facility's average water consumption is below the consented quantity.
S.No	Purpose	Qty in KLD for member units	Quantity in KLD for INFRA																											
1	Process & washing	457.15	0																											
2	Boiler feed	0	330.00																											
3	Cooling Tower	361.00	0																											
4	Domestic	120.00	0																											
5	Raw water RO makeup	0	107.00																											
<b>Total</b>		<b>938.15</b>	<b>437.0</b>																											
6	The industry shall coordinate with member units for segregation of effluents and shall ensure that separate leak proof, non-corrosive tankers are used for carrying effluents containing cyanide and heavy metals.	There are no cyanide and heavy metal bearing effluents in the units.																												
7	The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately.	The industry is storing the LTDS and HTDS effluents separately in the storage tanks above the ground level near production blocks.																												
8	The SEZ shall maintain digital flow meters with totalizers at the inlet of CETP for HTDS & LTDS effluents separately for each member unit of SEZ/Non SEZ units' website.	The industry has installed digital flow meters with totalizers at the inlet of CETP for HTDS & LTDS effluents separately for each unit of SEZ units and are connected to APPCB & CPCB websites.																												
9	The facility shall maintain digital flow meters with totalizers at inlet of Stripper, MEE, ATFD, condensate from MEE, inlet of ETP, inlet of Guard pond and at marine outfall for continuous measurement and same connected to APPCB website.	<p>The industry has installed online digital flow meters at the following locations of ETP:</p> <ul style="list-style-type: none"> <li>➤ Inlet of CETP for HTDS &amp; LTDS for all the units</li> <li>➤ Stripper Feed/MEE Feed</li> <li>➤ Condensate of MEE</li> <li>➤ Feed to Biological ETP</li> <li>➤ Guard Pond inlet &amp;</li> <li>➤ Marine outfall</li> </ul> <p>All the flow meters are connected to APPCB website.</p>																												
10	The industry shall maintain Bio-Assay facility individually for each of the guard ponds with proper lining and leak proof construction.	<p>The industry is maintaining Bio-Assay test facility with leak proof constructions.</p> <p>As per the directions of the Board, the industry is carrying Bio-Assay test from NIO on monthly basis for one year.</p>																												
11	The industry shall maintain online continuous effluent monitoring systems at the outlet of CETP before discharging to Sea and connect effluent monitoring system to	The industry has provided online continuous effluent monitoring systems for pH, BOD, COD, TSS, Flow and CC Camera at the outlet of CETP before discharging to sea and																												

	APPCB/CPCB websites as per CPCB directions dated 05.02.2014.	connected effluent monitoring system to APPCB/CPCB websites.
12	The industry shall maintain online TOC online analyzer and flow meters in the marine pipeline to verify the quality and quantity of effluents discharged through pipeline.	The industry has provided online TOC analyser and flow meter near guard ponds to verify the quality and quantity of effluents discharged through pipeline
13	The industry shall comply with the SOPs issued by the APPCB to the Marine Discharge Industries	Complying with the SOPs of APPCB to the marine discharge industries.
14	The SEZ shall own total responsibility for any illegal dumping elsewhere and for conveying the High TDS effluents to CETP and shall ensure implementation of adequate measures to prevent spillages / discharges of the effluents during loading and unloading the effluents	Being followed.
15	The SEZ shall upgrade the contingency plan to prevent any leakages or accidental discharges outside the premises even during shock load / other events and shall own total responsibility for any leakages or discharges in any form outside the premises.	The SEZ is taking utmost care for preventing the leakages & spills. The SEZ is having adequate capacity to store the effluents in case of any shock loads/other events in the CETP area. The industry is having the contingency plan and in the process of upgrading the contingency plan to prevent any leakages or accidental discharges outside the premises.
16	The pipeline carrying the treated Low TDS effluents for marine disposal shall be buried at a safe depth. The operator of the CETP shall own total responsibility to prevent any leakages / damage of pipeline carrying the treated effluents.	The pipeline carrying the treated effluent for marine disposal has been buried at a safe depth and SEZ is taking the total responsibility to prevent any leakages / damage of pipeline.
17	If it is found the effluents are not confirming the prescribed standards, the effluents shall be taken back to the treatment system to provide adopting suitable treatment to achieve the prescribed standards.	The industry is taking back the effluents to ETP from Guard ponds for treatment, if it is found the effluents are not confirming the prescribed standards.
18	The industry shall construct rainwater runoff tank for collection and storage of first flush storm water. The industry shall check the quality of water collected in the collection tank. In case of any contamination observed, the industry shall carry out necessary treatment for further safe disposal. The industry shall maintain dry condition outside drains in non-rainy season	The industry is collecting the rainwater in a pond within the SEZ premises and are being checked for contamination. The industry has constructed first forerun collection tanks at the end of every drain and the contaminated water (if any) is pumped to ETP for treatment.
19	Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.	The industry is not discharging effluents and disposing the treated effluents through marine outfall. Floor washings are being collected into effluent collection system.
20	Rain water shall not be allowed to mix with either trade or domestic effluents. Industry shall maintain storm water drains, properly.	The industry is maintaining storm water drains properly.
<b>AIR POLLUTION:</b>		

21	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" data-bbox="305 300 873 454"> <thead> <tr> <th data-bbox="305 300 467 375">Chimney No.</th> <th data-bbox="475 300 699 375">Parameter</th> <th data-bbox="708 300 873 375">Emission Standards</th> </tr> </thead> <tbody> <tr> <td data-bbox="305 388 467 454">1 - 4</td> <td data-bbox="475 388 699 454">Particulate Matter</td> <td data-bbox="708 388 873 454">115 mg/Nm'</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1 - 4	Particulate Matter	115 mg/Nm'	<p>Being followed. Online emission monitoring systems are provided to Boiler chimneys and connected to APPCB website. The industry is carrying the analysis of Chimneys once in a month by the third party laboratory (Approved by MoEF&amp;CC and NABL accredited).</p>
Chimney No.	Parameter	Emission Standards						
1 - 4	Particulate Matter	115 mg/Nm'						
22	<p>The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>The industry is complying with emission limits of DG sets.</p>						
23	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub>(Particulate Matter size less than 10 mm) - 100 mg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 mm) - 60 mg/ m<sup>3</sup>; SO<sub>2</sub> - 80 mg/ m<sup>3</sup>; NO<sub>x</sub> - 80 mg/m<sup>3</sup>, outside the factory premises at the periphery of the industry. Standards of other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied. <b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>The industry has installed 03 Nos of CAAQM stations for monitoring the Ambient air quality around the factory premises and are connected to APPCB website. The values of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> are found within the prescribed standards.</p>						
24	<p>The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.</p>	<p><b>Complied.</b></p>						
25	<p>The industry shall not cause odour nuisance in the surroundings.</p>	<p>To control odour nuisance the industry is taking following steps:</p> <ul style="list-style-type: none"> <li>➤ Installed dual stage condensers to the vents of reactors.</li> <li>➤ Installed multistage scrubbers to the vents of reactors where acidic reactions are being carried.</li> <li>➤ Closed transfer of solvents &amp; chemicals.</li> <li>➤ Nitrogen blanketing and vent condensers with chilled water circulation are provided to the solvent storage tanks.</li> <li>➤ Closed operations etc.</li> </ul>						

26	The HIL shall maintain 3 CAAQM stations to measure VOC, SPM, SO <sub>2</sub> , NO <sub>x</sub> , CO within HIL complex and maintain link to APPCB website.	The SEZ is maintaining 3 CAAQM stations to measure VOC, SPM, SO <sub>2</sub> , NO <sub>x</sub> , CO within HIL complex and maintaining link to APPCB website.
27	The industry shall provide VOC meters with real time data transmission facility through internet of things (IoT) and link to the servers of APPCB.	SEZ has provided VOC meters with real time data transmission facility through internet of things (IoT) and linked to the APPCB server.
<b>GENERAL:</b>		
28	The industry shall not treat effluents more than the permitted quantity and not exceed the consented capacity without CFE/CFO of the Board.	The industry is not treating effluents more than the permitted quantities and not exceeding the production capacity permitted in CFO.
29	The industry shall maintain the elevated concrete platform with dyke wall with leachate collection system for storing of hazardous waste to prevent ground water contamination.	The industry is storing the hazardous waste in a common storage shed in the premises of M/s Hetero Infrastructure SEZ Ltd. The storage shed is provided with dedicated compartments for waste and leachate collection system.
30	The industry shall install and maintain hood on the top of the effluent storage tanks and vent connected to scrubber with online pH meter to avoid odour nuisance.	The industry is maintaining the hoods on the top of the effluent storage tanks and vents of hoods are connected to scrubber with online pH meter to avoid odour nuisance.
31	The industry shall maintain log books on the following: i. Hydraulic loads of effluent generation ii. Characteristics of effluents iii. Quantity of effluents generated. iv. Hazardous waste generated and disposed.	The industry is maintaining the log books of effluent generation, Characteristics of effluents and hazardous waste generation and disposal details.
32	The industry shall comply with the SoP issued by CPCB for Solvent Recovery units dated 22.03.2021. The total cumulative losses of solvents shall not be more than 5% of the solvent on annual basis from storage inventory.	The industry is complying with the SOP issued by CPCB for Solvent Recovery units dated 22.03.2021.
33	The industry shall comply with SoPs issued by CPCB time to time for all the wastes.	Being followed
34	The industry shall submit the PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	The industry is having PLI policy which includes Environmental Relief Fund (ERF) valid upto 10/11/2023.
35	The recommendations of the NIO for maintenance of diffuser system and monitoring of aquatic life in the sea shall be done periodically by engaging the NIO.	The recommendations of the NIO for maintenance of diffuser system and monitoring of aquatic life in the sea is being carried through NIO at regular intervals. The industry has carried marine studies in the years mentioned below: <b>Year</b> <b>Agency</b> 2007 2010                      National Institute of 2012                      Oceanography (NIO) 2014 2017 2019 2020                      NIO through APPCB

		2022 2023	Indomer Coastal Hydraulics NIO
36	The facility shall maintain green belt with native species in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.		The industry is maintaining thick green belt in and around the factory premises. Till now industry has developed green belt in an area of 120 acres out of total area of 330 Acres. The following species are planted in the premises <ul style="list-style-type: none"> <li>➤ Neem</li> <li>➤ Ganuga</li> <li>➤ Acacia</li> <li>➤ Kona corpus</li> <li>➤ Plint farm</li> <li>➤ Coconut etc.</li> </ul>
37	The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.		The industry has installed digital display boards at the main gate for Stack Emissions, CAAQMS data, Hazardous waste details etc.
38	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <a href="https://pcb.ap.gov.in">https://pcb.ap.gov.in</a> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.		The industry is regularly submitting the Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <a href="https://pcb.ap.gov.in">https://pcb.ap.gov.in</a> .
39	Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.	---	
40	The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	---	
41	The industry shall operate with valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.		The industry is operating with valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) which is valid upto 21.07.2027 and submitted the copy of NOC to Regional Office, Visakhapatnam.
42	The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under		The industry has submitted safety report and Safety audit report to Factories department.

	Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB	
43	The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and identify major accident hazard chemicals, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	There are no chemicals (Raw materials), products in the premises of M/s hetero Infrastructure SEZ Ltd.
44	The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system	The industry has carried Risk assessment while getting Factory license and now proposed to update risk assessment report through expert agency.
45	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	The industry is carrying out the calibration of safety equipment periodically and leak detection is part of preventive maintenance of equipment. There are no solvent and chemical handling pipelines in the premises.
46	The industry shall install fluorescent Wind Vane at the highest point in the industry premises.	The industry has provided wind sacks at highest point in the industry premises.

**COMPLIANCE REPORT**

**M/s. Hetero Labs Ltd., Unit – III, R. Sy. No.119, 126, 150, 120, 125 (P), 138 (P), 150 (P), 151/1, 151/2 (P), 158/1 N. Narsapuram (V), Nakkapalli (M), Anakapalli District**

**Compliance status of conditions stipulated in schedule-B of Consent Order No: APPCB/VSP/CTO/HO/137/2017 dated 10.02.2023:**

<b>S.No.</b>	<b>Condition</b>	<b>Compliance</b>																																																			
1.	The industry shall connect online pH meters to the scrubbers to APPCB website by 28.02.2023	The industry connected online pH meters to the scrubbers to APPCB website.																																																			
2.	The industry shall install dedicated multi stage scrubbers to the process vents and report the compliance Office, Visakhapatnam by 31.03.2023.	The industry has installed 41 no. of multi stage scrubber to the process vents.																																																			
3.	The industry shall strictly comply with the directions the Hon`ble NGT issued if any in O.A.No. 23 of 2022 filed against M/s Hetero Infrastructure SEZ Ltd	Being followed. The next hearing on 02.01.2025.																																																			
4.	<p>The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below.</p> <table border="1"> <thead> <tr> <th><b>outlet</b></th> <th><b>Parameter</b></th> <th><b>Limiting standards</b></th> </tr> </thead> <tbody> <tr> <td>2</td> <td>pH</td> <td>6.50 - 8.50</td> </tr> <tr> <td></td> <td>Temperature °C</td> <td>&lt; 45° C</td> </tr> <tr> <td></td> <td>TDS</td> <td>12,000 mg/l</td> </tr> <tr> <td></td> <td>TSS</td> <td>600 mg/l</td> </tr> <tr> <td></td> <td>BOD</td> <td>3,000 mg/l</td> </tr> <tr> <td></td> <td>COD</td> <td>8,000 mg/l</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>20 mg/l</td> </tr> <tr> <td></td> <td>Chromium Hexavalent (as Cr<sup>+6</sup>)</td> <td>2 mg/l</td> </tr> <tr> <td></td> <td>Chromium (total) as Cr</td> <td>2 mg/l</td> </tr> <tr> <td></td> <td>Ammonical Nitrogen (as N)</td> <td>30 mg/l</td> </tr> <tr> <td></td> <td>Cynide (as CN)</td> <td>0.20 mg/l</td> </tr> <tr> <td></td> <td>Lead (as Pb)</td> <td>1 mg/l</td> </tr> <tr> <td></td> <td>Nickel (as Ni)</td> <td>3 mg/l</td> </tr> <tr> <td></td> <td>Zinc (as Zn)</td> <td>15 mg/l</td> </tr> <tr> <td></td> <td>Arsenic (as As)</td> <td>0.20 mg/l</td> </tr> <tr> <td></td> <td>Mercury (as Hg)</td> <td>0.01 mg/l</td> </tr> </tbody> </table>	<b>outlet</b>	<b>Parameter</b>	<b>Limiting standards</b>	2	pH	6.50 - 8.50		Temperature °C	< 45° C		TDS	12,000 mg/l		TSS	600 mg/l		BOD	3,000 mg/l		COD	8,000 mg/l		Oil and Grease	20 mg/l		Chromium Hexavalent (as Cr <sup>+6</sup> )	2 mg/l		Chromium (total) as Cr	2 mg/l		Ammonical Nitrogen (as N)	30 mg/l		Cynide (as CN)	0.20 mg/l		Lead (as Pb)	1 mg/l		Nickel (as Ni)	3 mg/l		Zinc (as Zn)	15 mg/l		Arsenic (as As)	0.20 mg/l		Mercury (as Hg)	0.01 mg/l	M/s. Hetero is operating marine outfall facility and it is being monitored by the Board's officials regularly. M/s. Hetero is discharging the treated wastewater through marine outfall only after meeting the Board standards.
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5.	<p>The source of water is APIIC supply. The following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th><b>S.no.</b></th> <th><b>Purpose</b></th> <th><b>Quantity (KLD)</b></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process &amp; Washings</td> <td>261</td> </tr> <tr> <td>2</td> <td>Cooling Tower makeup</td> <td>161</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>70</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>492</b></td> </tr> </tbody> </table> <p>Separate meters with necessary pipe lines shall be maintained for assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	<b>S.no.</b>	<b>Purpose</b>	<b>Quantity (KLD)</b>	1	Process & Washings	261	2	Cooling Tower makeup	161	3	Domestic	70		<b>Total</b>	<b>492</b>	The industry average water consumption is below the consented quantity.																																				
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6.	The industry shall maintain separate water meter for assessing the quantity of water used for different sections	The industry has provided digital flow meters for HTDS & LTDS effluents pumped to Hetero Infra.																	
7.	The industry shall maintain Electro Magnetic flow meters with totalizers for each stream effluents as stipulated to measure the quantity of effluents generation for each stream wise and transporting to HIL – SEZ.	Maintained.																	
8.	The industry shall segregate the cyanide bearing and heavy metal bearing effluent separately and shall send it to the CETP of SEZ by following manifest system for separate treatment. They shall not mix it either in the LTDS effluent or HTDS effluents	There is no cyanide bearing and heavy metal bearing reactions in the unit.																	
9.	The LTDS and HTDS effluents shall be stored in above ground collection tanks separately.	The industry has provided above ground collection tanks separately.																	
10.	The industry shall maintain tank in tank for collection of effluent and washings from production blocks. Free space shall be maintained around the tank in tank to observe leakages if any.	Maintained.																	
11.	The industry shall maintain proper manifest system for effluent transported to HIL and maintain records for quantity of High TDS and Low TDS effluents sent to HIL.	The industry is transferring the effluents through closed conveyance.																	
12.	Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.	During the inspection, no discharge of waste water was observed and provided effluent collection system to the collect floor washings to the LTDS effluent storage tank.																	
13.	The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.	The industry provided dedicated detoxification facility with covered platform with dyke walls at production block and provided provision for collection of effluents to LTDS collection tank.																	
14.	The industry shall maintain web camera and flow meters provided for HTDS & LTDS pumped to CETP properly and same connected to CPCB & APPCB servers, as per CPCB directions dt. 05.02.2014 / 02.03.2015	The industry has installed flow meters for pumping HTDS and LTDS effluents to M/s. Hetero Infra and web camera and same connected to CPCB and APPCB server.																	
15.	Rain water shall not be allowed to mix with either trade or domestic effluents. Industry shall maintain storm water drains, properly.	The industry has provided 3 no. of 30 KL rain water run off tanks and provided pumping provision for transfer of 1 <sup>st</sup> run off water to ETP .																	
16.	AIR POLLUTION: The emissions shall not contain constituents in excess of the prescribed limits mentioned below: <table border="1" data-bbox="300 2096 922 2444"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td rowspan="4">2</td> <td>HCl</td> <td>35</td> </tr> <tr> <td>NH<sub>3</sub></td> <td>30</td> </tr> <tr> <td>Sulphuric acid mist</td> <td>50</td> </tr> <tr> <td>Chlorine</td> <td>15</td> </tr> <tr> <td rowspan="2">5</td> <td>HCl</td> <td>35</td> </tr> <tr> <td>NH<sub>3</sub></td> <td>30</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	2	HCl	35	NH <sub>3</sub>	30	Sulphuric acid mist	50	Chlorine	15	5	HCl	35	NH <sub>3</sub>	30	Submitted 3 <sup>rd</sup> party analysis reports.
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		Benzene	5	
		Toluene	100	
		Acetonitrile	1000	
		Dichloromethane	200	
		Xylene	100	
		Acetone	2000	
17.	The industry shall comply with emission limits for DG Sets of capacity upto 800KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) Act Rules. In case of DG Sets of capacity more than 800KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (protection) Act, 1986.	Submitted 3 <sup>rd</sup> party analysis reports.		
18.	The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm)-100µg/m <sup>3</sup> ; PM 2.5 (Particulate Matter size less than 2.5µm)-60µg/m <sup>3</sup> ; SO <sub>2</sub> -80µg/m <sup>3</sup> ; NO <sub>x</sub> -80µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI, dated-18.11.2009. Noise Level: Day time (6AM to 10PM)-75dB(A) Night time (10PM to 6AM)-70 dB(A)	Submitted 3 <sup>rd</sup> party analysis reports.		
19.	The industry shall operate multi stage scrubber for scrubbing of process emissions at all emission sources. The industry shall maintain online pH meters to the scrubbers with auto recording facility. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board	The industry has provided 41 no. of multi stage scrubbers at production blocks and 4 no. of common double stage scrubber for all the scrubber vents. The industry provided pH meters & connected to APPCB website.		
20.	The evaporation losses in solvents shall be controlled by taking suitable measures, which include: <ul style="list-style-type: none"> <li>➤ Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.</li> <li>➤ Transfer of solvents by using pumps and closed conveyance instead of manual handling.</li> <li>➤ Closed centrifuges be used due to which solvent losses are reduced drastically.</li> <li>➤ The reactor vents connected with primary &amp; secondary condensers to catch the solvent vapours.</li> <li>➤ All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.</li> </ul>	<ul style="list-style-type: none"> <li>➤ Chilled brine circulation is applied to all the reactors to reduce the solvent losses into the atmosphere</li> <li>➤ Solvent transfers are being carried out through pumps. Closed centrifuges have been provided.</li> <li>➤ Reactor vents are connected to primary and secondary condensers to prevent solvent vapor emissions.</li> <li>➤ Nitrogen blanketing and vent condensers followed flame arrestors are provided for the bulk storage solvent tanks.</li> </ul>		
21.	The HIL shall maintain 3 CAAQM stations to measure VOC, SPM, SO <sub>2</sub> , NO <sub>x</sub> , CO within HIL complex and maintain link to APPCB website	Maintained.		
22.	The industry shall not cause odour nuisance in the surroundings.	During inspection, no odour nuisance was observed.		

23.	The industry shall maintain VOC meters with real time data transmission facility through internet of things (IoT) and link to the servers of APPCB.	The industry has installed 2 no. of VOC meter with data logger at SRS area and admin block. One VOC at SRS area was connected to APPCB website.
24.	GENERAL: The industry shall not manufacture new products and not exceed the individual products mentioned in this order.	The industry has manufactured consented products below the consented quantity.
25.	The effluent discharged and emissions shall comply with the tolerance limits mentioned in MoEF notification dated 09.07.2009 prescribed for Pharmaceutical (Manufacturing and Formulation) industry and G.S.R. 541(E) dt. 06.08.2021 for Bulk Drug and Formulation (Pharmaceutical).	Presently, the industry is treating the effluents in existing CETP of M/s. Hetero Infrastructure Ltd for further treatment and final disposal. Now the industry has constructed 1 MLD ETP system at Hetero Infra premises and proposed to treat effluents of Hetero Labs, Unit - III at New RTP system.
26.	The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.	The industry has constructed shed for storage of chemical drums and spent solvents.
27.	The industry shall maintain the following records and the same shall be made available to the inspection officials of the Board: a. Daily production details, RG-I records and Central Excise Returns. b. Quantity of Effluents generated, evaporated and reused, disposed to Sea. c. Log Books for pollution control systems. d. Hazardous waste generated and disposed.	Maintained.
28.	Under no circumstances, the industry shall burn the hazardous waste along with other wastes.	The industry is sending hazardous waste to TSDF and Cement industries.
29.	The industry shall maintain a minimum green belt area of 33% of total area with native species.	The industry is maintaining 33% greenbelt.
30.	The industry shall comply with the Standard Operating Procedure (SoP) and Checklist of Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB from time to time. The total cumulative losses of solvents shall not be more than 5% of the solvent on annual basis from storage inventory.	The industry has provided VOC absorption media and VOC meter for SRS unit as per CPCB Protocol
31.	The industry shall comply with SoPs issued by CPCB time to time for all the wastes.	The industry has provided VOC absorption media and VOC meter for SRS unit as per CPCB Protocol.
32.	The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	The industry has obtained the public liability insurance policy valid up to 26.02.2025 with ERF amount of Rs. 1,00,532/-.
33.	The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MOEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export: i. Chlordecone, ii. Hexabromobiphenyl,	Being followed.

	<p>iii. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa- BDE),</p> <p>iv. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta- BDE),</p> <p>v. Pentachlorobenzene,</p> <p>vi. Hexabromocyclododecane and Hexachlorobutadine.</p>	
34.	The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.	The industry is not using Ozone Depleting Substance.
35.	The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.	The industry has installed digital display board in front of the industry main gate
36.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <a href="https://pcb.ap.gov.in">https://pcb.ap.gov.in</a> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	Uploaded in website.
37.	Any other directions / circulars / notices / guidelines issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.	---
38.	The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	Being followed.
39.	<b>Special conditions:</b> The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.	The industry has obtained NOC vide order dt: 19.07.2023 for occupancy from A.P. State Disaster Response and Fire Services Department which is valid up to 18.07.2026.
40.	The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	The industry has conducted safety audit in the month of Aug-2023 and report was submitted to the factory Department.
41.	The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	Periodical trainings are imparted on various safety systems to the employees and contract workman for prevention of accidents. Antidotes are maintained at OHC.

42.	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office	Safety equipment and leak detection systems are calibrated at regular intervals, all calibration reports has been submitted to the Factories department and APPCB.
43.	The industry shall install fluorescent Wind Vane at the highest point in the industry premises.	The industry has provided fluorescent Wind Vane at six locations.
44.	The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	Hazard Analysis and risk assessment report with worst case scenario was performed and submitted to APPCB in Dec-2023. HAZOP study was updated in Apr-2024.
45.	The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	The industry has updated safety audit report and onsite emergency plans in the month of June-2023. The industry is carrying out updation of safety audit on yearly basis.

**PAIDI VENKATA** Digitally signed by PAIDI  
**MUKUNDA RAO** VENKATA MUKUNDA RAO  
 Date: 2024.12.31 15:16:25  
 +05'30'  
**Environmental Engineer,**  
**APPCB, Regional Office,**  
**Visakhapatnam**